

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
24-06-2024 AT 10:30 AM**

**CP (IB) No. 111/7/HDB/2017  
AND**

**IA No. 143/2018, IA(IBC) 573, 570, 974, 975/2024 & IA(IBC) 1134/2024 in IA 974/2024  
in CP (IB) No. 111/7/HDB/2017  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

IDBI Bank Limited

**...Financial Creditor**

**AND**

Lanco Infratech Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA No. 143/2018**

**Orders deferred till 15.07.2024.**

**IA(IBC) 573/2024**

**Orders deferred till 15.07.2024.**

**IA(IBC) 570/2024**

Matter passed over.

Matter called again. Leaned counsel Mr Narendra Naik, for applicant present through Video Conference.

No representation for the Commercial Tax Department of State of Orissa.

Matter passed over.

Matter called again. Learned additional standing Counsel Mr Anand Das, for Respondent Nos 2 and 3 present through Video Conference.

It is represented by learned additional standing counsel for Commercial Tax Department for State of Orissa that pursuant to the order of this Tribunal the attachment order passed against the applicant has been withdrawn and the department is not interested in serving any fresh attachment order against the bank account.

These submissions are recorded.

One week time granted for Learned counsel for respondent Nos 2 and 3 for filing the undertaken in this regard.

For compliance, matter adjourned to 15.07.2024.

**IA(IBC) 974/2024**

Learned Counsel Mr GP Yash Vardhan, for applicant present physically.

Learned Senior Counsel Mr Vivek Reddy, for erstwhile Liquidator present through Video Conference.

Respondents remained ex-parte.

Learned counsel for applicant seeks one-week time, hence matter adjourned to 15.07.2024.

**IA(IBC) 975/2024**

Ms Anuradha Bisani, Liquidator/Respondent present through Video Conference.

Learned Counsel Mr Kumarswamy Namburi, for applicant present through Video Conference.

Learned counsel for the applicant reports not ready. At request, matter adjourned to 15.07.2024, as a last chance.

**IA(IBC) 1134/2024 in IA 974/2024**

Counter filed.

Let IA(IBC) 1134/2024 in IA 974/2024 be listed along with IA (IBC) 974/2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**